

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00308/2019**

**Dated Thursday the 14<sup>th</sup> day of March Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Mr. P.Madhavan, Member(J)  
&  
Hon'ble Mr.T.Jacob, Member(A)**

S.N.Sundararaman  
Chief Law Assistant,  
Working under PCCM/MAS,  
Southern Railway,  
Chennai 600003. .. Applicant  
By Advocate **M/s.Ratio Legis**

**Vs.**

1. Union of India, rep by  
The General Manager,  
Southern Railway,  
Park Town, Chennai.
2. The Principal Chief Personnel Officer,  
Southern Railway,  
Park Town, Chennai.
3. The Principal Chief Commercial Manager,  
Southern Railway,  
Park Town, Chennai.
4. Sr. Deputy General Manager,  
Southern Railway,  
Park Town, Chennai. .. Respondents

By Advocote **Mr.P.Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr.P.Madhavan, Member(J)

The applicant has filed this OA seeking the following relief:-

“to call for the records related to the impugned order of transfer No. Office Order No.Comml./01/2019 dated 02.1.2019 passed by the 2<sup>nd</sup> respondent and to quash the same as far as the applicant is concerned declaring the transfer as punitive and to direct the respondents to retain the applicant in the present station at Head Quarters and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant is presently working as Chief Law Assistant at the Headquarters Office of Southern Railway. The applicant is transferred and posted to Palghat Division by Order dated 02.1.2019. He made Annexure A3 representation dated 12.2.2019 seeking to retain him at Chennai itself, which is still pending for consideration of the respondents. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A3 representation dated 12.2.2019 in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal. Further, he seeks permission to make a comprehensive representation by the applicant to the respondents incorporating relevant points.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought, we are of the view that without going into the merits of the case, the following direction could be issued:-

“The applicant is at liberty to make a comprehensive representation to the

respondents on his grievance within a period of one week from the date of receipt of a copy of this order, and the respondents shall consider the same along with the earlier representation of the applicant dated 12.2.2019 in accordance with law and pass a reasoned and speaking order within a period of 45 days thereafter. In the meantime, status quo of the applicant shall be maintained as on date.”

5. The OA is disposed of accordingly at the admission stage.

(T.Jacob)  
Member(A)

(P.Madhavan)  
Member(J)

14.03.2019

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